

(e) the number of international and metro airports in Bihar, at present?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):

(a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Any proposal for new Greenfield airport project will normally be considered through PPP route with the prior 'in principle' approval of Government of India (GOI). So far GOI have not received any proposal.

(e) No airport in Bihar has been designated as international airport. However, limited international operations exist at Patna and Gaya airports.

Financial stake in Delhi airport

1035. SHRI D. RAJA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Airports Authority of India (AAI) has financial stake in Delhi airport;

(b) if so, the extent of the financial stake of AAI in Indira Gandhi International Airport (IGIA), Delhi;

(c) the role of AAI in the management of the Delhi airport;

(d) whether it is a fact that AAI has completely withdrawn from all aspects of decision making in Delhi airport; and

(e) if so, the steps proposed to encourage and direct the AAI to be proactive and help passengers get more amenities and rights at Delhi airport?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):

(a) Yes, Sir.

(b) Airports Authority of India (AAI) have 26% equity in M/s Delhi International Airport Pvt. Ltd. (DIAL).

(c) AAI takes part in all the major decisions in respect of Delhi Airport through its Board Members who are part of M/s DIAL Board.

(d) No, Sir.

(e) Does not arise.

Air crashes

1036. MS. SUSHILA TIRIYA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that in recent past the number of plane crashes has increased considerably;

- (b) if so, the reasons therefor; and
- (c) the steps taken to prevent the plane crashes in future?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):

(a) No, Sir.

(b) Does not arise.

(c) Directorate General of Civil Aviation (DGCA) has taken various measures which include complete monitoring of Flight Data Recorders, installation of Minimum Safe Altitude Warning System, installation of Monopulse Secondary Surveillance Radars, installation of Airborne Collision Avoidance System, installation of Transponders, installation of Ground Proximity Warning System, computerised monitoring of Flight Duty Time Limitation, Training, Medical and Licence validity of pilots, safety audit of operators, training of aviation personnel under Cooperative Development of Operational Safety and Continuing Airworthiness (South Asia) programmes.

Deferring salary of employees by NACIL

1037. SHRI RAJIV PRATAP RUDY: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether National Aviation Company of India Limited (NACIL) has issued a memorandum deferring the payment of employees' salary by fifteen days;

(b) whether the net worth of NACIL has been completely eroded, compelling the management to request Government for a bailout package;

(c) whether there is any proposal to spruce up the financial condition of NACIL; and

(d) if so, the details thereof and progress made so far?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):

(a) and (b) Yes, Sir. However, these are being paid between the Tenth and 14th July, 2009 depending upon the category of employee.

(c) and (d) NACIL has initiated the following measures to reduce losses:-

(i) integration and restructuring of network and schedules; (ii) fuel efficiency improvement measures; (iii) enforced credit period for all vendors; (iv) deferment of June salary by 15 days of all employees; (v) Executive (GM and above) appealed to forgo salary for one month; (vi) promotion and recruitment put on hold; (vii) staff asked to travel only on economy class; (viii) Banks requested to roll over the existing working capital borrowings which are due to repayment; (ix) Extended credit is being sought from the Public Sector Oil companies for the fuel uplifts by Air India in India.

Apart from that, NACIL has been advised to formulate a concrete proposal for equity induction and provision of loans.

Anchor Investment introduced by SEBI

1038. MS. SUSHILA TIRIYA: Will the Minister of FINANCE be pleased to state: